

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 26TH DAY OF AUGUST 2002

Original Application No. 1119 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

1. Jagmohan prasad, son of Sri Roop Kishor, T.N.306/B Bajral, resident of 49/44 General gang, kanpur.
2. Gokaran Prasad Tiwari, son of Shri Bhagwati Prasad Tiwari, T.N.220/B Barral resident of Type-II, 32 Armapur Estate, Kanpur.
3. Rampal Bansal son of Shri Vishambhar Sahai, T.N.35/B Barral, resident of 212/9 Vijay nagar, Kanpur.
4. Nirmal Kumar Agrawal, son of Shri Bhagwati Prasad Gupta T.N.316/B Barral, resident of Type-II 368 Armapur Estate, Kanpur.
5. Umashankar Tiwari, son of Late Sri Raj Kumar Tiwari, T.N.213/B Barral, resident of B-Block 409, Govind Nagar, Kanpur.
6. N.Yashodharan, son of Sri Kuchchmani Aasan, T.N.52/B Barral, resident of 10/324 Khalasi Line, Kanpur.
7. Brij Kishor Sharma, son of Shri Bhagwati Prasad Sharma, T.N. 32/B Barral resident of G-II-147 Armapur Estate Kanpur.
8. Amar Chandra Sharma son of Sri Kamta Prasad Sharma, T.N.261/B Barral, resident of 401 Baba Nagar, Naubasta Kanpur.
9. Ram krishna son of Shri Mahabir T.No.275/B Barral, resident of Makan No. 34, II Block ke samne, Kachchi Basti Govind Nagar, Kanpur.

... Applicants

Versus

1. The Chairman, Ordnance Factory Board, 10-A, Auckland Road, Calcutta



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1. The Chairman, ordnance Factory Board, 10-A, Auckland Road Calcutta.
2. General Manager, Small Arms Factory, Kalpi Road, kanpur.
3. Union of India, through Secretary Ministry of Defence, new Delhi.

... Respondents

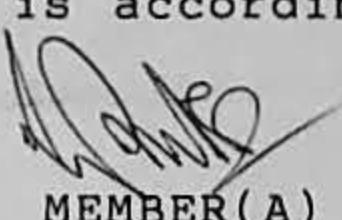
(By Adv: Shri Ashok Mohiley)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

By this OA u/s 19 of A.T.Act 1985, applicants have prayed that the applicants who were mechanists skilled be upgraded to Machinists Highly skilled Grade-II w.e.f.16.10.1981 with all consequential benefits.

The counsel for the respondents has submitted that this controversy has already been examined by the Principal Bench of this Tribunal by order dated 12.10.1995 passed in OA 1183/94. This bench following the aforesaid judgment has already dismissed OA No.324/94 vide order dated 15.4.02. The controversy raised in this OA is similar and squarely covered by the aforesaid orders. In the circumstances, the OA has no merit and is accordingly dismissed. No order as to costs.

  
MEMBER(A)

  
VICE CHAIRMAN

Dated: 26th Aug: 2002

Uv/